

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**ABSTRACT**

**DISTRICT JUDGES - Transfer and Posting of District and Sessions Judge - ORDERS - ISSUED.**

ROC.NO.4296/2022-B.SPL.,

NOTIFICATION NO. 261 -B.SPL.,

DATED: 18.07.2023

The High Court is pleased to pass the following Transfer and Posting orders:

The District and Sessions Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of his post and also the post(s) for which the officer is holding full additional charge, if any, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get himself relieved and proceed to his new station and take charge of his respective post and also the post(s) for which his/her predecessor is holding full additional charge, if any, from the officer mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER SARVASRI:	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	S.SASIDHAR REDDY, Prl. District and Sessions Judge, Sangareddy.	Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar	I Additional District and Sessions Judge, Sangareddy.	Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar
<b>NOTE:</b> Sri Ch.K.Bhupathi, Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar, who is due for retirement from service on attaining the age of superannuation at 61 years on 31.07.2023, shall handover charge of the said post to Sri S.Sasidhar Reddy on the afternoon of 31.07.2023 and retire from Telangana State Judicial Services.				

The officer mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charge or until further orders whichever is earlier.

The officers who are holding full additional charge of the post(s) if any, are directed to hold the Court Proceedings at least once in a week if the said court is located away from the place where they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:
1. The officer shall get himself relieved from his present post on 24.07.2023 and take charge of his new post on the afternoon of 31.07.2023 without fail.
  2. The officer under orders of transfer is directed to pronounce the judgments/ orders which are already reserved and join at his new station. Further, to inform the High Court about the date of relief in the previous post and the date of joining in the new post within seven days from the date of joining in the new post.
  3. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.

  
REGISTRAR GENERAL  
FAC.REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The in-charge officers.
3. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
4. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Prl. District and Sessions Judge, Sangareddy.

8. The I Addl. District and Sessions Judge, Sangareddy.
9. The Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
10. **The District Treasury Officers:**
  - (a) Sangareddy
  - (b) Rangareddy District at Nampally Exhibition Grounds, Hyderabad.
11. **THE SECTION OFFICERS:-**
  - (a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana.